

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.29/2001

Wednesday this the 11th day of September, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Vasantha Moorthy,
W/o T.N.K.Moorthy,
Chief Section Supervisor,
C/o the Sub Divisional Engineer,
Extra Ordinary (Central)
Thiruvananthapuram,
residing at TC.16/86, Pranavam,
Krishnavilasom Road, Jagathy,
Thiruvananthapuram.

..Applicant

(By Advocate Mr. Vishnu S.Chempazhanthiyil)

V.

1. General Manager, Telecom,
Bharat Sanchar Nigam Limited,
Thiruvananthapuram Telecom District,
Thiruvananthapuram.
2. Chief General Manager,
Telecom, Bharat Sanchar Nigam Ltd.
Kerala Circle,
Thiruvananthapuram.
3. Union of India, rep. by its Secretary,
Ministry of Communications,
New Delhi.
4. Bharat Sanchar Nigam Limited,
rep. by its Chairman, New Delhi.
5. B.Sivanandan, TP 12/747,
Bindu Nivas, Kanjiravila,
Thiruvallam,
Thiruvananthapuram.27.

...Respondents

(By Advocate Mr.S.K.Balachandran (rep)

The application having been heard on 11.9.2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant was placed in Grade IV BCR with effect from 1.1.98. Apprehending that in terms of Annexure.A2 letter of the Govt. of India, Deptt. of Telecom, Office of the General Manager, Telecom

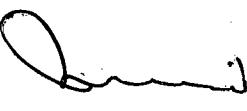
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District, Trivandrum addressed to the SDE External and Unit Officers regarding change in the alteration of the date of placement in BCR, the applicant's placement would be altered to her detriment, the applicant has filed this application seeking to set aside Annexure. A3 and for a declaration that she is entitled to be in Grade IV with effect from 1.1.98 and for a direction to the Ist respondent to consider and pass orders on Annexure.A4 representation.

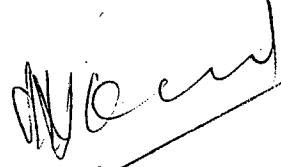
2. In the reply statement, the respondents have in paragraph 7 stated that no action has been initiated or proposed to alter the date of placement of the applicant to her disadvantage as alleged in the application. Taking note of this statement in the reply statement, counsel of the applicant states that since no action has been initiated and as there is no proposal to alter the date of placement of applicant in BCR to her detriment, the application may be closed.

3. In the light of the submission of the learned counsel of the applicant, the application having become infructuous is closed without any orders. No costs.

Dated the 11th day of September, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN